

(b) if so, the main reasons thereof;

(c) whether U.K. has taken serious view of this issue;

(d) whether the U.K. Government has urged India to consider its decision; and

(e) to what extent the relation between the two countries have been affected due to this issue?

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF DEPARTMENT OF ELECTRONICS (SHRI JASWANT SINGH): (a) No, Sir.

(b) to (e) Do not arise.

Review of State Projects

1142. SHRI A.C. JOS: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to restructure and review projects sanctioned by State Governments in order to make them more useful to the people;

(b) whether the Union Government were committed to make public the way the funds were utilised by the State Government;

(c) whether the Union Government have decided that the funds would be allocated on the basis of the priorities in the respective States.

(d) whether during the last financial year about Rs. 225 crore sanctioned by the Centre for the North-East remained unutilised; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) The normal Central Assistance for the State Plans is given as per the Gadgil-Mukherjee Formula approved by the National Development Council (NDC) in block form and is not allocated for specific projects/schemes. The State Governments draw up their plans and make scheme/project-wise allocations, keeping in view the national objectives and their own priorities within the prescribed guidelines. The overall monitoring of the State Plan schemes takes place in the Planning Commission

at the time of the State Plan discussions. The concerned Central Ministries/Departments also monitor the schemes falling within their purview. The status of implementation of State Plans is made available to Parliament, as and when required, and is also reflected in the plan documents.

(d) and (e) Information is being collected and will be laid on the Table of the House.

Assistance provided to States

1143. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission propose to ensure that bulk of Central Plan assistance provided to the States be tied to specific project;

(b) if so, whether this will prevent States from diverting plan assistance to unproductive expenditure;

(c) whether all the State Governments have opposed this move; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (d) the bulk of Central Assistance towards the State Plans is presently being given in block form under the Gadgil Mukherjee formula as approved by the National Development Council (NDC). The idea of channelising greater amount of Central Assistance for specific projects is still in a formative stage.

Statutory Institutions Under CAT

1144. SHRI ABHAYSINH S. BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken steps to bring entire Central bureaucracy under single legal redressal system;

(b) if so, whether the Government have brought 39 statutory institutions and State-run bodies under the ambit of the Central Administrative Tribunal; and

(c) if so, the details thereof?